

High Court of Jammu & Kashmir and Ladakh at Jammu
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: 06 of 2023 /RG/LP Dated: 06/02/2023

It is hereby notified that Shri Bachan Lal S/O Shri Dhanu Ram R/O Village Baggajana, Tehsil R.S. Pura, Jammu, bearing Certificate of Enrollment No.526/88 dated 04.02.1988, who had voluntarily suspended his practice as an Advocate, is permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.


(Permod Kumar)
Additional Registrar (Adm)

No: 2277-89 /RG/LP Dated: 06/02/2023

Copy to the: -

1. Registrar Judicial, High Court Wing, Jammu.
2. Principal District & Sessions Judge, Jammu.
3. Secretary, Bar Council of India, New Delhi
4. CPC, e-Courts, High Court of J&K and Ladakh, Jammu with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
5. President J&K High Court Bar Association, Jammu.
6. President District Bar Association, Jammu
7. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
8. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
9. Shri Bachan Lal S/O Shri Dhanu Ram R/O Village Baggajana, Tehsil R.S. Pura, Jammu

..... for information.


Additional Registrar (Adm)

6/2/23